

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 316 of 2013

Aiwon Kuntia Appellant

Versus

The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant : Mr. R.P. Gupta, Advocate
For the State : Mrs. Priya Shreshtha, Spl.P.P.

12/14.09.2020: Hearing of this criminal appeal has been convened and conducted through video conferencing.

Mr. R.P. Gupta, the learned counsel for the appellant seeks adjournment for preparing short synopsis and list of dates.

On his request, post this matter on 24th September, 2020.

(Shree Chandrashekhara, J.)

(Ratnaker Bhengra, J.)